

ITEM NO.105

COURT NO.2

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 34797/2014

(Arising out of impugned final judgment and order dated 30-01-2013
in CWP No. 662/2012 passed by the High Court Of Punjab & Haryana At
Chandigarh)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

PARASHOTAM DASS

Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES]
IA No. 3/2015 - PERMISSION TO FILE ANNEXURES)

WITH

Diary No(s). 29949/2019 (IV-B)
(IA No.127826/2019-CONDONATION OF DELAY IN FILING and IA
No.127827/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 17320/2017 (XI-A)

C.A. No. 5327/2015 (XVII)
(TO GO BEFORE THREE HON'BLE JUDGES)

SLP(C) No. 20721/2015 (IV-B)

SLP(C) No. 20499/2015 (IV-B)

SLP(C) No. 26617/2015 (IV-B)
IA No. 1/2015 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS)

SLP(C) No. 26568/2015 (IV-B)

SLP(C) No. 26620/2015 (IV-B)
IA No. 1/2015 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS)

SLP(C) No. 36386/2015 (XIV)

SLP(C) No. 28101/2016 (IV-B)

SLP(C) No. 5111/2016 (IV-B)

W.P.(C) No. 76/2016 (X)

Date : 19-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Parties Mr. Braj Kishore Mishra, AOR

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Ms. Harshita Sukhija, Adv.

Ms. Ashima Gupta, Adv.

Mr. Akash Kishore, Adv.

Mr. Mukesh Kumar Maroria, AOR

Ms. Archana Pathak Dave, AOR

Mr. Rakesh Dahiya, AOR

Mr. Satyavan Kudalwal, Adv.

Mr. Akshat Jain, Adv.

Mr. Shreekant Neelappa Terdal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Delay condoned.

Applications seeking exemption from filing C/C of the impugned judgment and permission to file additional documents are allowed.

Arguments concluded.

Judgment reserved.

Liberty granted to learned ASG in the matter and Mr. K. Parameshwar, learned counsel in SLP (C) No.17320/2017 & SLP(C) No.5111/2016 to file short synopsis running into not more than three pages each within three days.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER